

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT:-

THE HONOURABLE MR. JUSTICE A.K.JAYASANKARAN NAMBIAR

AND

THE HONOURABLE MR.JUSTICE SHAJI P.CHALY

WEDNESDAY, THE 1ST DAY OF APRIL, 2020/12TH CHAITHRA, 1942

B.A. NO. 2150 OF 2020

(CRIME NO. 446 OF 2020 OF CHERTHALA POLICE STATION)

Petitioner/ Accused:

Jacob Mathew, S/o. Mathai Jacob,
Aged 33 years, Mundakkodiyil, Chengannur P.O,
Chengannur, Alappuzha district.

By Adv. Sri. P. Martin Jose

Respondents:

- 1 State of Kerala, represented by the Public Prosecutor,
High Court of Kerala, Ernakulam -682031.
- 2 Deputy Superintendent of Police, Cherthala, Alappuzha District.

By Sri.Suman Chakravarthy, Public Prosecutor

This Bail Application having come up for admission on 01/04/2020, the Court on the same day passed the following:-

A.K. JAYASANKARAN NAMBIAR, J.

&

SHAJI P. CHALY, J.

B.A.NO.2150 OF 2020

Dated this the 1st day of April, 2020

ORDER

Shaji P. Chaly, J.

The learned Public Prosecutor submitted that no copy of the bail application is received. The petitioner is directed to serve copy of the bail application to the learned Public Prosecutor.

Post on 3.4.2020.

**A.K.JAYASANKARAN NAMBIAR
JUDGE**

**SHAJI P. CHALY
JUDGE**